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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

CP NO. 459/2005 IN  
OA NO. 2907/2004

This the 29<sup>th</sup> day of March, 2006

HON'BLE MR. JUSTICE M.A. KHAN, VICE CHAIRMAN (J)  
HON'BLE MRS. CHITRA CHOPRA, MEMBER (A)

1. Govt. School Teachers Association  
through its General Secretary,  
Shri Raj Kishore Sharma,  
22-A, Old Secretariat,  
Delhi-54.
2. Delhi Vidyalaya Vigyan Prayogshala,  
Sahayak Samiti,  
Through its President,  
Shri Nyader Singh Sehrawat,  
R-153, Street No.7,  
Ramesh Park, Laxmi Nagar,  
Delhi-92.
3. Shri Inder Singh  
S/o Shri Mehar Singh  
R/o Vill & P.O. Tikri Khurd,  
Delhi-110040.
4. Shri Satya Park,  
S/o Shri Roop Chand  
R/o R-153, Street No.7,  
Ramesh Park, Laxmi Nagar,  
Delhi-92.
5. Shri Krishan Chand Katoch,  
S/o Shri Kartar Chand Katoch,  
R/o F-4, Delhi Administration Officers Flats,  
Model Town, Delhi-9.

(By Advocate: Sh. Sachin Chauhan)

Versus

1. Union of India through  
Miss Reena Ray, Secretary  
Department of Secondary and Higher Education,  
Ministry of Human Resources Development,  
Shastri Bhawan, New Delhi.
2. Sh. Vijay Kumar,  
Govt. of N.C.T. of Delhi  
Through the Director of Education,  
Old Secretariat, Delhi-54.

(By Advocate: Ms. Simran proxy for Mrs. Avnish Ahlawat)

*More law*

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ORDER (ORAL)

Hon'ble Mr. Justice M.A.Khan, Vice Chairman (J)

The Tribunal by order dated 6.12.2004 in OA-2907/2004 had directed the respondent to consider the claim of the applicant and take a decision thereon preferably within 6 months. Applicant submitted this application for initiating proceeding under Contempt of Courts Act complaining that the order of the Court is willfully and contumaciously disobeyed and the decision has not been taken. In reply to the show cause notice respondent has submitted that the order of the Tribunal has been duly implemented. They have annexed the copy of the order dated 3.3.2006 (Annexure R-1) which was passed by the respondent in compliance of the direction of the Tribunal.

2. Counsel for applicant has submitted that the decision on all the questions raised by the applicant has not been taken by the respondent but as the order has been passed, applicant will seek redressal of his grievance against the order dated 3.3.2006 now in proper proceeding in accordance with law and liberty to that effect may be granted to the applicant.

3. In compliance of the order of the Tribunal the respondent have taken a decision issued order dated 3.3.2006. If applicant is aggrieved by this order, he is at liberty to seek his remedy against it in accordance with law. In the circumstances, we do not find it proper to proceed in the matter further. So contempt proceedings are dismissed and notices are discharged.

4. It will be open to the applicant to seek his remedy against the order dated 3.3.2006, copy of which is Annexure R-1 to the reply, in proper proceeding in accordance with law.

Chitra Chopra  
( CHITRA CHOPRA )  
Member (A)

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M.A. Khan  
( M.A. KHAN )  
Vice Chairman (J)